

[ 3418 ]

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**MONDAY, THE FOURTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT APPEAL NO: 1168 OF 2024**

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 03/06/2024 passed in the W.P.No. 19808 of 2023 on the file of the High Court.

**Between:**

Dodla Sarada, W/o. Sukumar Reddy, Aged about 49 years, Occ Housewife.  
R/o. 15/174, Nehru Nagar, Ward- 15, Gudur, Nellore, Andhra Pradesh.

**...APPELLANT/PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Dr. B. R. Ambedkar Bhavan, Secretariat, Hyderabad.
2. The District Collector, Ranga Reddy District.
3. The Revenue Divisional Officer, Kandukur Division, Ranga Reddy District.
4. The Revenue Divisional Officer, Mahaboob Nagar Division, Mahaboob Nagar District.
5. The Tahsildar, Kadthal Mandal, Ranga Reddy District.
6. The District Registrar, Ranga Reddy District, Ranga Reddy.
7. The Sub- Registrar, Kalvakurthy, Ranga Reddy District.

**...RESPONDENTS**

**IA NO: 2 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd Respondent to consider the representation of the Appellant dt 19. 05. 2023 by removing the land of the Petitioner in open plot No. 11 admeasuring an extent of 1000 Sq. Yrds. in Sy. No. 321/18/AA, 321/18/EE and 321/18 situated at Kadthal Village, Maisigandi Gram Panchayat, Amangal Mandal, Mahaboobnagar District from the list of prohibited property under Sec. 22A and to rectify the error in classification of the land as lavunipatta to the Patta land in the online Dharani portal pending disposal of the Writ Appeal.

**Counsel for the Appellant: SRI VADEENDRA JOSHI  
Counsel for the Respondents: SRI MURALIDHAR REDDY KATRAM, GP FOR  
REVENUE**

**The Court made the following: JUDGMENT**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal No.1168 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Vadeendra Joshi, learned counsel for the appellant.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue Department appears for the respondents.

2. With consent of learned counsel for the parties, the matter is heard finally.

3. This intra court appeal is directed against order dated 03.06.2024, passed by a learned Single Judge in W.P.No.19808 of 2023, by which the writ petition preferred by the appellant has been disposed of with liberty to the appellant to approach the competent civil court for declaration of title.

4. Facts giving rise to filing of this appeal briefly stated are that the appellant claims to be the owner and in possession of land bearing plot No.11 admeasuring 1000 square yards in

survey Nos.321/18/AA, 321/18/EE and 321/18 situated at Kadthal Village, Maisigandi Gram Panchayat, Amangal Mandal, Mahaboobnagar District (for short 'the subject property') on the basis of a registered sale deed dated 15.07.2015. The aforesaid land was developed into house plots after getting conversion from the Revenue Divisional Officer, Mahaboobnagar Division and the appellant purchased one of the open plots. However, the land bearing Survey No.321 was classified as 'lavani patta' and was kept under prohibited list under Section 22-A of the Registration Act, 1908 (for short 'the Act').

5. The appellant thereupon submitted a representation seeking release of the land from the prohibitory list under Section 22-A of the Act. However, the representation submitted by the appellant failed to evoke any response. Thereupon, the appellant filed the aforesaid writ petition. The learned Single Judge, by the impugned order dated 03.06.2024,

*inter alia* held that the appellant has disputed the nature of land and is also claiming title on the basis of a registered sale deed. Therefore, the appellant was granted the liberty to approach the competent civil court and thereafter, to submit a representation. In the aforesaid factual background, this appeal has been filed.

6. Learned counsel for the appellant submitted that the learned Single Judge ought to have appreciated that the appellant had a statutory remedy under Section 22-A(4) of the Act and the learned Single Judge ought to have directed the respondents to consider and decide the representation in view of mandate contained in Section 22-A(4) of the Act.

7. Learned Government Pleader fairly submitted that the representation submitted by the appellant deserves to be dealt with in accordance with law under Section 22-A(4) of the Act.



8. We have considered the rival submissions made on both sides and have perused the record.

9. Section 22-A(4) of the Act is extract below for the facility of reference:

“The State Government either *suo motu* or on an application by any person or for giving effect to the final orders of the High Court of Andhra Pradesh or Supreme Court of India may proceed to denotify, either in full or in part, the notification issued under sub-section (2).”

10. Thus, the appellant has the statutory remedy under the Act. Therefore, the State Government is directed to decide the representation submitted by the petitioner by a speaking order within a period of two months from the date of receipt of a copy of the order passed today without being influenced by any of the observations made in the order passed by the learned Single Judge .



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11. It is made clear that this Court has not expressed any opinion on the merits of the matter and the grievance of the appellant has to be redressed by the State Government.

12. To the aforesaid extent, order dated 03.06.2024, passed by the learned Single Judge in W.P.No.19808 of 2023, is modified.

13. Accordingly, the appeal is disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- K. SHYLESHI  
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Revenue Department, Dr. B. R. Ambedkar Bhavan, Secretariat, Hyderabad, State of Telangana.
2. The District Collector, Ranga Reddy District.
3. The Revenue Divisional Officer, Kandukur Division, Ranga Reddy District.
4. The Revenue Divisional Officer, Mahaboob Nagar Division, Mahaboob Nagar District.
5. The Tahsildar, Kadthal Mandal, Ranga Reddy District.
6. The District Registrar, Ranga Reddy District, Ranga Reddy.
7. The Sub- Registrar, Kalvakurthy, Ranga Reddy District.
8. One CC to SRI VADEENDRA JOSHI, Advocate [OPUC]
9. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
10. Two CD Copies

PSK.

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HIGH COURT

DATED:14/10/2024

JUDGMENT

WA.No.1168 of 2024



DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS.

⑬ Copies

S/m  
28/10/24